

TO THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

CA.2671/00

Date of 20/12/2000 A.D. 2000

(11)
X

Ch. I. S. K. Khan - Applicant

V. 2000

State Adm. - Respondent

Work for the applicant.

Sh. I. O. B. T. I. M. - Case of for the applicant

CORAM.

HON'BLE CHIEF J.D.C. SHARMA, JUDICIAL MEMBER.

S. D. B. T. R. (S.D.T.)

(DELIVERED BY HON'BLE CHIEF J.D.C. SHARMA, J.M.)

(1)

Matter taken up on the motion of the learned counsel Shri S.N. Tripathi.

Complainant S. I. Khan in the application under Section 19 of the Administrative Tribunal Act, 1995 has prayed before the court of the following relief:

Order No.16100/Tor. (A) Date 20.12.2000.

Dependents' No. 2 whereby the applicant has been ordered to vacate the Government quarter, No. A. 60, Pahar Ganj, New Delhi, dated 11.12.2000.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA.2671/90

Date of Decision: 12.05.1993

Shri Jai Karan

Applicant

Versus

Delhi Admin.

Respondents

None for the applicant.

Shri O.N. Trishal Counsel for the respondents.

CORAM:

HON'BLE SHRI J.P. SHARMA, JUDICIAL MEMBER.

ORDER (Oral)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER

(J)

Matter taken up on the mention of the learned counsel Shri O.N. Trishal.

Constable Jai Karan in the application under Section 19 of the Administrative Tribunal Act, 1985 has prayed for the grant of the following main reliefs:-

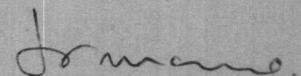
Order No.10183/For (A) Dt. 29.10.1990 of respondents No.2 whereby the applicant has been ordered to vacat the Government quarter No.A-60, Police Station, Janakpuri, New Delhi, be set aside.

-J9

(12)

Sri O.N. Trishal appeared on behalf of the respondents and gave a statement at the Bar that since the applicant has joined the present department on repatriation from Office of Commissioner of Excise, the impugned order dated 29.10.1990 will not be carried out and has been withdrawn by the respondents. The impugned order was passed when the applicant has proceeded on deputation from Delhi Police w.e.f. 13.06.1980. The allotment in his name of the Quarter No.A-60, Type I, P.S. Janakpuri was cancelled. As the applicant has rejoined the parent department, this order of cancellation also stands withdrawn. The learned counsel for the respondent stated that since the respondents are not pursuing the cancellation and consequently eviction of the applicant from the aforesaid quarter the relief claimed stands allowed by the department of the OA has become infructuous. None appeared on behalf of the applicant.

In view of the above circumstances, the OA is disposed of accordingly and the applicant can continue to occupy the quarter No.A-60, P.S. Janakpuri subject to payment of the prescribed normal licence fee. The interim order passed on 18.12.1990 made absolute. Parties are left to bear their own costs.



(J.P. SHARMA)

MEMBER (J)